

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

O.A.279/97

Date of decision: 12.3.1997

Between

V. Dasharath

.. Applicant

And

1. Sub Divisional Officer,  
Telecommunications,  
Kamareddy, Nizamabad Dt.
2. Telecom District Engineer,  
Nizamabad.
3. Chief General Manager,  
Telecommunications,  
Hyderabad.

.. Respondents

Mr. K. Venkateswara Rao

.. Counsel for applicant

Mr. N.R. Devaraj, SCGSC

.. Counsel for respondents

CORAM

HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMINISTRATIVE)

O R D E R

Heard Shri Venkateswara Rao for the applicant and  
Shri N.R. Devaraj, Sr. Standing Counsel for the respondents.

2. It is noticed from the application that the applicant  
was engaged/disengaged in 1980/1982. The cause of action  
having thus arisen in 1982 the case is hopelessly barred by  
limitation and I am unable to hold that the subsequent  
disengagement of the applicant gives a continuing cause of  
action. Shri Venkateswara Rao wishes to withdraw the case  
since the applicant is desirous of pursuing it departmentally.  
With liberty to pursue the matter departmentally, the case is  
permitted to be withdrawn, and is accordingly dismissed on that basis,  
viz., dismissed as withdrawn.

*[Signature]*  
(H. Rajendra Prasad)  
Member (Administrative)

12th March, 1997  
(Dictated in Open Court)

vm

*AM/MS* 1238  
Deputy Registrar (W.C.E.)

O.A.279/97

To

1. The Sub Divisional Officer,  
Telecommunications, Kamareddy,  
Nizamabad Dist.
2. The Telecom District Engineer,  
Nizamabad.
3. The Chief General Manager,  
Telecommunications, Hyderabad.
4. One copy to Mr.K.Venkateswar Rao, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. One copy to Hon'ble H.Rajendra Prasad, M(A) CAT.Hyd.
7. One copy to D.R.(A) CAT.Hyd.
8. One spare copy.

pvm.

25/4/97

I COURT

TYED BY

CHECHED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI  
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD  
MEMBER(ADMN)

Dated: 12-3-1997

ORDER ~~JUDGMENT~~

M.A./R.A/C.A. No.

in  
O.A.No. 279/97

T.A.No. (W.P. )

Admitted and Interim Directions  
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

p.m.

